

THE GAZETTE OF INDIA
EXTRAORDINARY
PART – III – SECTION 4
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SECURITIES AND EXCHANGE BOARD OF INDIA
NOTIFICATION
Mumbai, the 26th September, 2014
SECURITIES AND EXCHANGE BOARD OF INDIA
(INFRASTRUCTURE INVESTMENT TRUSTS) REGULATIONS, 2014

No. LAD-NRO/GN/2014-15/10/1577- In exercise of the powers conferred by Section 30 read with Section 11 and 12 of the Securities and Exchange Board of India Act, 1992 (15 of 1992), laying a framework for Infrastructure Investment Trusts and registration and regulation thereof, the Securities and Exchange Board of India hereby, makes the following regulations, namely, —

CHAPTER I
PRELIMINARY

Short title and commencement

1. (1) These regulations may be called the Securities and Exchange Board of India (Infrastructure Investment Trusts) Regulations, 2014.
- (2) They shall come into force on the date of their notification in the Official Gazette.

Definitions

2. (1) In these regulations, unless the context otherwise requires, the terms defined herein shall bear the meanings assigned to them below, and their cognate expressions shall be construed accordingly,—
 - (a) “Act” means the Securities and Exchange Board of India Act, 1992 (15 of 1992);

- (b) “associate” of any person includes,—
- (i) any person controlled, directly or indirectly, by the said person;
 - (ii) any person who controls, directly or indirectly, the said person;
 - (iii) where the said person is a company or a body corporate, any person(s) who is designated as promoter(s) of the company or body corporate and any other company or body corporate with the same promoter(s);
 - (iv) where the said person is an individual, any relative of the individual;
 - (v) where the said person is a company or a body corporate or an LLP, its group companies;
 - (vi) companies or LLPs under the same management;
 - (vii) where the said person is an InvIT, related parties to the InvIT;
 - (viii) any company or LLP or body corporate in which the person or its director(s) or partner(s) holds, either individually or collectively, more than fifteen percent of its paid-up equity share capital or partnership interest, as the case may be;
- (c) "Board" means the Securities and Exchange Board of India established under section 3 of the Act;
- (d) “body corporate” shall have the meaning assigned to it in or under sub-section (11) of section 2 of the Companies Act, 2013;
- (e) “bonus issue” means additional units allotted to the unit holders, as on the record date fixed for the said purpose, without any cost to the unit holder;
- (f) “certificate” means a certificate of registration granted under these regulations;
- (g) "change in control", means,—
- (i) In case of a company or body corporate, change in control where 'control' shall have the meaning as provided in sub-section (27) of Section 2 of the Companies Act, 2013;
 - (ii) in any other case, change in the controlling interest.
- Explanation.— For the purpose of sub-clause (ii), the expression “controlling interest” means an interest, whether direct or indirect, to the extent of more than fifty percent of voting rights or interest;
- (h) “company” means a company as defined under sub-section (20) of section 2 of the Companies Act, 2013;

- (i) "completed and revenue generating project" means an infrastructure project, which prior to the date of its acquisition by, or transfer to, the InvIT, satisfies the following conditions,—
- (i) the infrastructure project has achieved the commercial operations date as defined under the relevant project agreement including concession agreement, power purchase agreement or any other agreement of a similar nature entered into in relation to the operation of the project or in any agreement entered into with the lenders;
 - (ii) the infrastructure project has received all the requisite approvals and certifications for commencing operations; and
 - (iii) the infrastructure project has been generating revenue from operations for a period of not less than one year;
- (j) "concession agreement" means an agreement entered into by a person with a concessioning authority for the purpose of implementation of the project as provided in the agreement;
- (k) "concessioning authority" means the public sector concessioning authority in PPP projects;
- (l) "credit rating agency" means a credit rating agency registered with the Board under the Securities and Exchange Board of India (Credit Rating Agencies) Regulations, 1999;
- (m) "custodian" means a person registered with the Board under the Securities and Exchange Board of India (Custodian of Securities) Regulations, 1996;
- (n) "designated stock exchange" means a recognised stock exchange in which units of an InvIT are listed or proposed to be listed and which is chosen by the InvIT as a designated stock exchange for the purpose of a particular issue of the units of the InvIT under these regulations:
- Provided that where one or more of such stock exchanges have nationwide trading terminals, the InvIT shall choose one of them as the designated stock exchange:
- Provided further that the InvIT may choose a different recognised stock exchange as a designated stock exchange for any subsequent issue of units of the InvIT under these regulations;
- (o) "eligible infrastructure project" means an infrastructure project which, prior to the date of its acquisition by, or transfer to, the InvIT, satisfies the following conditions,—

- (i) For PPP projects,—
 - (1) the Infrastructure Project is completed and revenue generating, or
 - (2) the Infrastructure Project is a pre-COD project;
- (ii) In non-PPP projects, the infrastructure project has received all the requisite approvals and certifications for commencing construction of the project;
- (p) "follow-on offer" means offer of units of an InvIT to the public for subscription and includes an offer for sale of InvIT units by an existing unit holder to the public;
- (q) "follow-on offer document" means any document by which follow-on offer is made to the public by an InvIT;
- (r) "form" means any of the forms set out in the Schedule I;
- (s) "governing board" in case of an LLP shall mean a group of members assigned by the LLP to act in a manner similar to the board of directors in case of a company;
- (t) "infrastructure" includes all infrastructure sub-sectors as defined vide notification of the Ministry of Finance dated October 07, 2013 and shall include any amendments or additions made thereof;
- (u) "infrastructure project" means any project in infrastructure sector;
- (v) "initial offer" means the first offer of units of an InvIT to the public for subscription and includes an offer for sale of the InvIT units by an existing unit holder to the public;
- (w) "initial offer document" means any document by which initial offer is made to the public by an InvIT;
- (x) "infrastructure developer" in case of PPP projects shall mean the lead member of the concessionaire SPV;
- (y) "inspecting officer" means any one or more person appointed by the Board to exercise powers conferred under Chapter V;
- (z) "investment management agreement" means an agreement between the trustee and the investment manager which lays down the roles and responsibilities of the investment manager towards the InvIT;
- (za) "InvIT" or 'Infrastructure Investment Trust' shall mean the trust registered as such under these regulations;

- (zb) "InvIT assets" means assets owned by the InvIT, whether directly or through a SPV, and includes all rights, interests and benefits arising from and incidental to ownership of such assets;
- (zc) "Lead member" means the lead member of the Concessionaire SPV for PPP projects as defined in the project documents;
- (zd) "listed InvIT" means an InvIT whose units are listed on a recognized stock exchange;
- (ze) "LLP" means a limited liability partnership as defined under the Limited Liability Partnership Act, 2008;
- (zf) "investment manager" means a company or LLP or body corporate which manages assets and investments of the InvIT and undertakes activities of the InvIT as specified under regulation 10;
- (zg) "NAV" or "net asset value" means the value of the InvIT divided by the number of outstanding units as on a particular date;
- (zh) "net worth" in relation to a company or a body corporate shall have the meaning assigned to it under sub-section (57) of section 2 of the Companies Act, 2013;
- (zi) "non-PPP project" means an infrastructure project that is not a PPP project;
- (zj) "offer document" means any document described or issued as an offer document including any notice, circular, advertisement or other document inviting offers from the public for the subscription or purchase of units of the publicly offered InvIT and includes initial offer document, follow-on offer document and any other offer document as may be specified by the Board;
- (zk) "parties to the InvIT" shall include the sponsor(s), investment manager, project manager and the trustee;
- (zl) "placement memorandum" means any document through which private placement of units of the InvIT is made;
- (zm) "PPP project" means an infrastructure project undertaken on a Public-Private Partnership basis between a public concessioning authority and a private SPV concessionaire selected on the basis of open competitive bidding or on the basis of an MoU with the relevant authorities;
- (zn) "pre-COD project" means an infrastructure project which,—
 - (i) has not achieved commercial operation date as defined under the relevant project agreements including the concession agreement,

power purchase agreement or any other agreement of a similar nature entered into in relation to the operation of a project or any agreement entered into with the lenders; and

(ii) has,—

(1) achieved completion of at least fifty per cent. of the construction of the infrastructure project as certified by an independent engineer of such project; or

(2) expended not less than fifty per cent. of the total capital cost set forth in the financial package of the relevant project agreement;

(zo) “preferential issue” means an issue of units by a listed InvIT to any select person or group of persons on a private placement basis and does not include an offer of units made through a public issue, rights issue, bonus issue, qualified institutions placement or any other issue as may be specified by the Board;

(zp) “project manager” means the person designated as the project manager by the InvIT, responsible for achieving execution of the project as specified under regulation 11 and in case of PPP projects, shall mean the entity responsible for such execution and achievement of project milestones in accordance with the concession agreement or any other relevant project document;

(zq) “public” for the purposes of offer and listing of units means any person other than related party of the InvIT or any other person as may be specified by the Board:

Provided that in case any related party to the InvIT is a qualified institutional buyer, such person shall be included under the term 'public';

(zr) “public issue” means issue of units by a publicly offered InvIT to the public and includes initial offer and follow-on offer or any other issue made to the public as may be specified by the Board;

(zs) “qualified Institutional buyer” shall have the meaning assigned to it under clause (zd) of sub-regulation (1) of regulation 2 of the Securities and Exchange Board of India (Issue Of Capital And Disclosure Requirements) Regulations, 2009;

(zt) “qualified Institutions placement” means allotment of units by a listed InvIT to qualified institutional buyers on private placement basis in terms of these regulations;

- (zu) “recognised stock exchange” means any stock exchange which is recognised under section 4 of the Securities Contracts (Regulation) Act, 1956 (42 of 1956);
- (zv) “related parties of the InvIT” shall include,—
- (i) parties to the InvIT;
 - (ii) any unit holder holding, directly or indirectly, more than twenty per cent. of the units of the InvIT;
 - (iii) associates, promoters, directors and partners of the persons mentioned in clause (i) and (ii);
- (zw) “rights issue” means an offer of units by a listed InvIT to the unit holders of the InvIT as on the record date fixed for the said purpose;
- (zx) “right-of-first-refusal” or “ROFR” means the right given to the InvIT by a person to enter into a transaction with it before the person is entitled to enter that transaction with any other party;
- (zy) “SPV” or “special purpose vehicle” means any company or LLP,—
- (i) in which the InvIT holds or proposes to hold controlling interest and not less than fifty per cent. of the equity share capital or interest:

Provided that in case of PPP projects where such acquiring or holding is disallowed by government or regulatory provisions under the concession agreement or such other agreement, this clause shall not apply and shall be subject to provisions under proviso to sub-regulation (3) of regulation 12;
 - (ii) which holds not less than ninety per cent. of its assets directly in infrastructure projects and does not invest in other SPVs; and
 - (iii) which is not be engaged in any other activity other than activities pertaining to and incidental to the underlying infrastructure projects;
- (zz) “sponsor” means any company or LLP or body corporate which sets up the InvIT and is designated as such at the time of application made to the Board and in case of PPP projects, shall mean the infrastructure developer or a special purpose vehicle holding concession agreement;
- (zza) ‘strategic investor’ means,—
- a. an infrastructure finance company registered with Reserve Bank of India as a Non Banking Financial Company;

- b. a Scheduled Commercial Bank;
- c. an international multilateral financial institution;
- d. a systemically important Non Banking Financial Companies registered with Reserve Bank of India;
- e. a foreign portfolio investors,

who together invest not less than five per cent. of the total offer size of the InvIT or such amount as may be specified by the Board from time to time;

(zzb) "trustee" means a person who holds the InvIT assets in trust for the benefit of the unit holders, in accordance with these regulations;

(zzc) "under-construction project" means an infrastructure project whether PPP or non-PPP, which has not achieved commercial operation date as defined under the relevant project agreements including the concession agreement, power purchase agreement or any other agreement of a similar nature entered into in relation to the operation of a project or in any agreement entered into with the lenders;

(zzd) "unit" means beneficial interest of the InvIT;

(zze) "unit holder" means any person who owns units of the InvIT;

(zzf) "valuer" means any person who is a "registered valuer" under section 247 of the Companies Act, 2013 and who has been appointed by the investment manager to undertake valuation of the InvIT assets:

Provided that till such date on which section 247 of the Companies Act, 2013 comes into force, valuer shall mean an independent merchant banker registered with the Board or an independent chartered accountant in practice having a minimum experience of ten years;

(zzg) "value of the InvIT" means value of the InvIT as assessed by the valuer based on value of the infrastructure and other assets owned by the InvIT, whether directly or through SPV excluding any debtor liabilities thereof.

(2) The words and expressions used and not defined in these regulations, but defined in the Act, the Securities Contracts (Regulation) Act, 1956, (42 of 1956), the Companies Act, 2013 (18 of 2013), or any rules or regulations made thereunder, shall have the same meanings respectively assigned to them in those Acts, rules or regulations or any statutory modification or re-enactment thereto, as the case may be.

CHAPTER II
REGISTRATION OF InvITs

Registration of infrastructure investment trusts

3. (1) No person shall act as an InvIT unless it has obtained a certificate of registration from the Board under these regulations.
- (2) An application for grant of certificate of registration as InvIT shall be made by the sponsor in Form A as specified in the Schedule I and shall be accompanied by a non-refundable application fee as specified in Schedule II.
- (3) The Board may, in order to protect the interests of investors, appoint any person to take charge of records, documents of the applicant and for this purpose, also determine the terms and conditions of such an appointment.
- (4) The Board shall take into account requirements as specified in these regulations for the purpose of considering grant of registration.

Eligibility criteria.

4. (1) For the purpose of the grant of certificate to an applicant, the Board shall consider all matters relevant to the activities as an InvIT.
- (2) Without prejudice to the generality of the foregoing provisions, the Board shall consider the following, mandatory requirements namely,—
 - (a) the applicant is a trust and the instrument of trust is in the form of a deed duly registered in India under the provisions of the Registration Act, 1908;
 - (b) the trust deed has its main objective as undertaking activity of InvIT in accordance with these regulations and includes responsibilities of the trustee in accordance with regulation 9;
 - (c) persons have been designated as sponsor(s), investment manager and trustee under these regulations and all such persons are separate entities;
 - (d) with regard to sponsor(s) ,—
 - (i) there are not more than 3 sponsors;
 - (ii) each sponsor has,—
 - (1) a net worth of not less than Rs. 100 crore if it is a body corporate or a company; or

- (2) net tangible assets of value not less than Rs 100 crore in case it is a limited liability partnership:

Provided that in case of PPP projects, where the sponsor is the SPV, the net worth or net tangible assets shall be as defined in the eligibility criteria of the project documents;

- (iii) Whether the sponsor or its associate has a sound track record in development of infrastructure or fund management in the infrastructure sector.

Explanation.- For the purpose of this clause, 'sound track record' means experience of at least 5 years and where the sponsor is a developer, at least two projects of the sponsor have been completed;

- (e) with regard to the investment manager,-

- (i) the investment manager has a net worth of not less than rupees ten crore if the investment manager is a body corporate or a company or net tangible assets of value not less than ten crore rupees in case the investment manager is a limited liability partnership;
- (ii) the investment manager has not less than five years experience in fund management or advisory services or development in the infrastructure sector;
- (iii) the investment manager has not less than two employees who have at least five years experience each, in fund management or advisory services or development in the infrastructure sector;
- (iv) the investment manager has not less than one employee who has at least five years experience in the relevant sub-sector(s) in which the InvIT has invested or proposes to invest;
- (v) the investment manager has not less than half of its directors in case of a company or members of the governing board in case of an LLP as independent and not directors or members of the governing board of another InvIT;
- (vi) the investment manager has an office in India from where the operations pertaining to the InvIT is proposed to be conducted;

- (vii) the investment manager has entered into an investment management agreement with the trustee which provides for the responsibilities of the investment manager in accordance with regulation 10;
- (f) the project implementation agreement has been entered into between the project manager, the concessionaire SPV and the trustee acting on behalf of the InvIT which sets out obligations of the project manager with respect to execution of the project:
 Provided that in case of PPP projects, such obligations shall be in accordance with the concession agreement or any such agreement entered into with the concessioning authority;
- (g) with regard to the trustee,—
 - (i) the trustee is registered with the Board under Securities and Exchange Board of India (Debenture Trustees) Regulations, 1993 and is not an associate of the sponsor(s) or manager; and
 - (ii) the trustee has such wherewithal with respect to infrastructure, personnel, etc. to the satisfaction of the Board and in accordance with circulars or guidelines as may be specified by the Board;
- (h) no unit holder of the InvIT enjoys preferential voting or any other rights over another unit holder;
- (i) there shall not be multiple classes of units of InvITs;
- (j) the applicant has clearly described at the time of registration, details pertaining to proposed activities of the InvIT;
- (k) the applicant, sponsor(s), investment manager, project manager(s) and trustee are fit and proper persons based on the criteria as specified in Schedule II of the Securities and Exchange Board of India (Intermediaries) Regulations, 2008;
- (l) whether any previous application for grant of certificate made by the applicant or any related party has been rejected by the Board;
- (m) whether any disciplinary action has been taken by the Board or any other regulatory authority against the applicant or any related party under any Act or the regulations or circulars or guidelines made thereunder.

Furnishing of further information, clarification

5. (1) The Board may require the applicant to furnish any such information or clarification as may be required by it for the purpose of processing of the application.
- (2) The Board, if it so desires, may require the applicant or its authorized representative(s) to appear before the Board for personal representation in connection with the grant of certificate.

Procedure for grant of certificate

6. (1) The Board on being satisfied that the applicant fulfils, the requirements specified in regulation 4 shall send intimation to the applicant and on receipt of the payment of registration fees as specified in Schedule II, grant certificate of registration in Form B under Schedule I:

Provided that the Board may grant in-principle approval to the applicants, where it deems fit and on satisfaction of all requirements as specified in regulation 4, grant final registration to the applicant.
- (2) The registration may be granted with such conditions as may be deemed appropriate by the Board.

Conditions of certificate

7. The certificate granted under regulation 6 shall, inter-alia, be subject to the following conditions,-
 - (a) the InvIT shall abide by the provisions of the Act and these regulations;
 - (b) the InvIT shall forthwith inform the Board in writing, if any information or particulars previously submitted to the Board are found to be false or misleading in any material particular or if there is any material change in the information already submitted;
 - (c) The InvIT and parties to the InvIT shall satisfy with the conditions specified in regulation 4 at all times;
 - (d) The InvIT and parties to the InvIT shall comply, at all times, with the Code of conduct as specified in the Schedule VI, wherever applicable.

Procedure where registration is refused

8. (1) After considering an application made under regulation 3, if the Board is of the opinion that a certificate should not be granted to the applicant, it may reject the application after giving the applicant a reasonable opportunity of being heard.
- (2) The decision of the Board to reject the application shall be communicated to the applicant within thirty days of such decision.

CHAPTER III

RIGHTS AND RESPONSIBILITIES OF PARTIES TO THE InvIT, VALUER AND AUDITOR

Rights and responsibilities of trustee

9. (1) The trustee shall hold the InvIT assets in the name of the InvIT for the benefit of the unit holders in accordance with the trust deed and these regulations.
- (2) The trustee shall enter into an investment management agreement with the investment manager on behalf of the InvIT.
- (3) The trustee shall oversee activities of the investment manager in the interest of the unit holders, ensure that the investment manager complies with regulation 10 and shall obtain compliance certificate from the investment manager, in the form as may be specified, on a quarterly basis.
- (4) The trustee shall oversee activities of the project manager other than that relating with revenue streams from the projects with respect to compliance with these regulations and the project management agreement and shall obtain compliance certificate from the Project manager, in the form as may be specified, on a quarterly basis.
- (5) The trustee shall ensure that the investment manager complies with reporting and disclosures requirements in accordance with these regulations and in case of any delay or discrepancy, require the investment manager to rectify the same on an urgent basis.

- (6) The trustee shall review the transactions carried out between the investment manager and its associates and where the investment manager has advised that there may be a conflict of interest, shall obtain confirmation from a practising chartered accountant that such transaction is on arm's length basis.
- (7) The trustee shall periodically review the status of unit holders' complaints and their redressal undertaken by the investment manager.
- (8) The trustee shall make distributions and ensure that investment manager makes timely declaration of distributions to the unit holders in accordance with sub-regulations (6),(7) and (8) of regulation 18.
- (9) The trustee may require the investment manager to set up such systems and procedures and submit such reports to the trustees, as may be necessary for effective monitoring of the functioning of the InvIT.
- (10) The trustee shall ensure that subscription amount is kept in a separate bank account in name of the InvIT and is only utilized for adjustment against allotment of units or refund of money to the applicants till the time such units are listed.
- (11) The trustee shall ensure that the remuneration of the valuer is not be linked to or based on the value of the assets being valued.
- (12) The trustee shall ensure that the investment manager convenes meetings of the unit holders in accordance with these regulations and oversee the voting by unit holders.
- (13) The trustee shall ensure that the investment manager convenes meetings of unit holders not less than once every year and the period between such meetings shall not exceed fifteen months.
- (14) The trustee may take up with the Board or with the designated stock exchange, as may be applicable, any matter which has been approved in any meeting of unit holders, if the matter requires such action.
- (15) In case of any change in investment manager due to removal or otherwise,—
 - a. prior to such change, the trustee shall obtain approval from unit holders in accordance with regulation 22 and from the Board;
 - b. the trustee shall appoint the new investment manager within three months from the date of termination of the earlier investment management agreement;

- c. the previous investment manager shall continue to act as such at the discretion of trustee till such time as new investment manager is appointed;
 - d. the trustee shall ensure that the new investment manager shall stand substituted as a party in all the documents to which the earlier investment manager was a party;
 - e. the trustee shall ensure that the earlier investment manager continues to be liable for all its acts of omissions and commissions notwithstanding such termination.
- (16) In case of any change in the project manager due to removal or otherwise,—
- a. the trustee shall appoint the new project manager within three months from the date of termination of the earlier project management agreement;
 - b. the trustee may, either *suo motu* or based on the advice of the concessioning authority appoint an administrator in connection with a infrastructure project(s) for such term and on such conditions as it deems fit;
 - c. the previous project manager shall continue to act as such at the discretion of trustee till such time as new project manager is appointed;
 - d. all costs and expenses in this regard will be borne by the new project manager;
 - e. the trustee shall ensure that the new project manager shall stand substituted as a party in all the documents to which the earlier project manager was a party;
 - f. the trustee shall ensure that the earlier project manager continues to be liable for all its acts of omissions and commissions for the period during which it served as the project manager, notwithstanding such termination.
- (17) The trustee shall obtain prior approval from the unit holders in accordance with regulation 22 and from the Board in case of change in control of the investment manager.
- (18) In case of change in control of the project manager in a PPP project, the trustee shall ensure that written consent of the concessioning

authority is obtained in terms of the concession agreement prior to such change, where applicable.

- (19) The trustee or its associates shall not invest in units of the InvIT in which it is designated as the trustee.
- (20) The trustee shall ensure that the activity of the InvIT is being operated in accordance with the provisions of the trust deed, these regulations and the offer document or placement memorandum and if any discrepancy is noticed, shall inform the same to the Board immediately in writing.
- (21) The trustee shall provide to the Board and to the designated stock exchanges, where applicable, such information as may be sought by the Board or by the designated stock exchanges pertaining to the activity of the InvIT.
- (22) The trustee shall immediately inform the Board in case any act which is detrimental to the interest of the unit holders is noted.

Rights and responsibilities of investment manager

- 10. (1) The investment manager shall make the investment decisions with respect to the underlying assets or projects of the InvIT including any further investment or divestment of the assets.
- (2) The investment manager shall oversee activities of the project manager with respect to revenue streams from the projects and the project management agreement and shall obtain compliance certificate from the project manager, in the form as may be specified, on a quarterly basis.
- (3) The investment manager shall ensure that the infrastructure assets of the InvIT or SPV have proper legal titles, if applicable, and that all the material contracts entered into on behalf of InvIT or SPV are legal, valid, binding and enforceable by and on behalf of the InvIT or SPV.
- (4) The investment manager shall ensure that the investments made by the InvIT are in accordance with the investment conditions specified in regulation 18 and in accordance with the investment strategy of the InvIT.
- (5) The investment manager, in consultation with trustee, shall appoint the valuer(s), auditor, registrar and transfer agent, merchant banker, custodian and any other intermediary or service provider or agent as

may be applicable with respect to activities pertaining to the InvIT in a timely manner and in accordance with these regulations.

- (6) The investment manager shall appoint an auditor for a period of not more than five consecutive years:

Provided that the auditor, not being an individual, may be reappointed for a period of another five consecutive years, subject to approval of unit-holders in the annual meeting in accordance with regulation 22.

- (7) The investment manager shall arrange for adequate insurance coverage for the assets of the InvIT:

Provided that this shall not apply in case the assets are required to be insured by any other person under any agreement including a concession agreement or under any Act or regulations or circulars or guidelines of any concessioning authority or government or local body:

Provided further that in case of assets held by SPV, the investment manager shall ensure that assets held by the SPV are adequately insured.

- (8) The investment manager shall ensure that it has adequate infrastructure and sufficient key personnel with adequate experience and qualification to undertake management of the InvIT at all times.

- (9) The investment manager shall be responsible for all activities pertaining to issue of units and listing of units of the InvIT including,–

- a. filing of placement memorandum with the Board;
- b. filing the draft and final offer document with the Board and the exchanges within the prescribed time period;
- c. dealing with all matters up to allotment of units to the unit holders;
- d. obtaining in-principle approval from the designated stock exchanges;
- e. dealing with all matters relating to issue and listing of the units of the InvIT as specified under Chapter IV and any guidelines as may be issued by the Board in this regard.

- (10) The investment manager shall ensure that disclosures made in the offer document or placement memorandum contains material, true, correct and adequate disclosures and are in accordance with these regulations and guidelines or circulars issued hereunder.

- (11) The investment manager shall declare distributions to the unit holders in accordance with sub-regulation (6) and (7) of regulation 18.
- (12) The investment manager shall review the transactions carried out between the project manager and its associates and where the project manager has advised that there may be a conflict of interest, shall obtain confirmation from the auditor that such transaction is on arm's length basis.
- (13) The investment manager shall ensure adequate and timely redressal of all unit holders' grievances pertaining to activities of the InvIT.
- (14) The investment manager shall ensure that the disclosures or reporting to the unit holders, Board, trustees and designated stock exchanges, are in accordance with these regulations and guidelines or circulars issued hereunder.
- (15) The investment manager shall provide to the Board and to the designated stock exchanges, where applicable, any such information as may be sought by the Board or the designated stock exchanges pertaining to the activities of the InvIT.
- (16) The investment manager or its associates shall not obtain any commission or rebate or any other remuneration, by whatever name called, arising out of transactions pertaining to the InvIT other than as specified in the offer document or placement memorandum or any other document as may be specified by the Board for the purpose of issue of units.
- (17) The investment manager shall ensure that the valuation of the InvIT assets is done by the valuer(s) in accordance with regulation 21.
- (18) The investment manager shall submit to the trustee,-
 - a. quarterly reports on the activities of the InvIT including receipts for all funds received by it and for all payments made, position on compliance with these regulations, specifically compliance with regulations 18, 19 and 20, performance report, status of development of under-construction projects, within thirty days of end of such quarter;
 - b. valuation reports as required under these regulations within fifteen days of the receipt of the valuation report from the valuer;
 - c. decision to acquire or sell or develop or bid for any asset or project or expand existing completed assets or projects along with rationale for the same;

- d. details of any action which requires approval from the unit holders as maybe required under the regulations;
 - e. details of any other material fact including change in its directors, change in its shareholding, any legal proceedings that may have a significant bearing on the activity of the InvIT, within seven working days of such action.
- (19) In case the investment manager fails to timely submit to the trustee information or reports as specified under sub-regulation (18) above or sub-regulation (9) of regulation 9, the trustee shall intimate the same to the Board and the Board may take action, as it deems fit.
- (20) The investment manager shall coordinate with trustee, as may be necessary, with respect to operations of the InvIT.
- (21) The investment manager shall ensure that computation and declaration of NAV of the InvIT based on the valuation done by the valuer not later than fifteen days from the date of valuation.
- (22) The investment manager shall ensure that the audit of accounts of the InvIT by the auditor is done not less than twice annually and such report is submitted to the designated stock exchange within forty five days of end of financial year ending March 31st and half-year ending September 30th.
- (23) The investment manager may appoint a custodian in order to provide such custodial services as may be authorised by the trustees.
- (24) The investment manager shall place before its board of directors in case of company or the governing board in case of an LLP a report on activity and performance of the InvIT at least once every quarter within thirty days of end of every quarter.
- (25) The investment manager shall designate an employee or director as the compliance officer for monitoring of compliance with these regulations and guidelines or circulars issued hereunder and intimating the Board in case of any non-compliance.
- (26) The investment manager shall convene meetings of the unit holders in accordance with regulation 22 and maintain records pertaining to the meetings in accordance with regulation 26.
- (27) The investment manager shall ensure that all activities of the intermediaries or agents or service providers appointed by the investment manager are in accordance with these regulations and guidelines or circulars issued hereunder.

Responsibilities of project manager

11. (1) The project manager shall undertake operations and management of the InvIT assets including making arrangements for the appropriate maintenance, as may be applicable, either directly or through the appointment and supervision of appropriate agents and as required under any project agreement including a concession agreement in the case of a PPP project.
- (2) If the InvIT invests in under construction projects, the project manager shall,—
 - (a) undertake the operations and management of the projects, either directly or through appropriate agents;
 - (b) oversee the progress of development, approval status and other aspects of the project upto its completion, in case of appointment of agents for the purpose of execution.
- (3) The project manager shall discharge all obligations in respect of achieving timely completion of the infrastructure project, wherever applicable, implementation, operation, maintenance and management of such infrastructure project in terms of the project management agreement.

Rights and responsibilities of sponsor(s)

12. (1) The sponsor(s) shall set up the InvIT and appoint the trustees of the InvIT.
- (2) The sponsor(s) shall transfer or undertake to transfer to the InvIT, its entire shareholding or interest in the SPV or ownership of the infrastructure projects, subject to a binding agreement and adequate disclosures in the offer document or placement memorandum, prior to allotment of units of the InvIT:
Provided that this shall not apply to the extent of any mandatory holding of shares or interest in the SPV by the sponsor(s) as per any Act or regulations or circulars or guidelines of government or any regulatory authority or concession agreement.
- (3) With respect to holding of units in the InvIT, the sponsor(s) together shall hold not less than twenty five per cent. of the total units of the InvIT after initial offer of units, on a post-issue basis for a period of not less than 3 years from the date of the listing of such units:
Provided that in case of PPP projects, in case such acquiring or holding is disallowed by government or under any provisions of the concession agreement or any other such agreement,—

- (i) the sponsor may continue to maintain such holding at the SPV level;
 - (ii) the consolidated value of all such holdings at the SPV level and the value of the units of InvIT held by the sponsor shall not be less than the value of twenty five per cent. of the total units of the InvIT after initial issue of units on a post-issue basis;
 - (iii) such units of the InvIT and shares or interest in the SPV shall be held for a period of not less than three years from the date of the listing of units of the InvIT;
 - (iv) in case such holding of sponsor in the SPV results in the InvIT not having controlling interest and not having more than fifty per cent. shareholding or interest in the SPV, the sponsor shall enter into a binding agreement with the InvIT to ensure that decisions taken by the sponsor including voting with respect to the SPV are in compliance with these regulations and not against the interest of the InvITs or the unit holders and shall be subject to further guidelines as may be specified by the Board.
- (4) Any holding by sponsor in InvIT, exceeding twenty five per cent. on a post issue basis, shall be held for a period of not less than one year from the date of listing of such units.

Rights and responsibilities of the valuer and auditor

13. (1) The valuers shall comply with the following conditions at all times,—
- (a) the valuer shall ensure that the valuation of the InvIT assets is impartial, true and fair and is in accordance with regulation 21;
 - (b) the valuer shall ensure adequate and robust internal controls to ensure the integrity of its valuation reports;
 - (c) the valuer shall ensure that it has sufficient key personnel with adequate experience and qualification to perform valuations;
 - (d) the valuer shall ensure that it has sufficient financial resources to enable it to conduct its business effectively and meet its liabilities;
 - (e) the valuer and any of its employees involved in valuing of the assets of the InvIT, shall not,—
 - i. invest in units of the InvIT or in the assets being valued; and
 - ii. sell the assets or units of InvITs held prior to being appointed as the valuer,

till the time such person is designated as valuer of such InvIT and not less than six months after ceasing to be valuer of the InvIT;

- (f) the valuer shall conduct valuation of the InvIT assets with transparency and fairness and shall render, at all times, high standards of service, exercise due diligence, ensure proper care and exercise independent professional judgment;
 - (g) the valuer shall act with independence, objectivity and impartiality in performing the valuation;
 - (h) the valuer shall discharge its duties towards the InvIT in an efficient and competent manner, utilizing its knowledge, skills and experience in best possible way to complete given assignment;
 - (i) the valuer shall not accept remuneration, in any form, for performing a valuation of the InvIT assets from any person other than the InvIT or its authorized representative;
 - (j) the valuer shall before accepting any assignment, disclose to the InvIT any direct or indirect consideration which the valuer may have in respect of such assignment;
 - (k) the valuer shall disclose to the InvIT any pending business transactions, contracts under negotiation and other arrangements with the investment manager or any other party whom the InvIT is contracting with and any other factors that may interfere with the valuer's ability to give an independent and professional valuation of the assets;
 - (l) the valuer shall not make false, misleading or exaggerated claims in order to secure assignments;
 - (m) the valuer shall not provide misleading valuation, either by providing incorrect information or by withholding relevant information;
 - (n) the valuer shall not accept an assignment which interferes with its ability to do fair valuation;
 - (o) the valuer shall, prior to performing a valuation, acquaint itself with all laws or regulations relevant to such valuation.
- (2) The auditor shall comply with the following conditions at all times,—
- (a) the auditor shall conduct audit of the accounts of the InvIT and draft the audit report based on the accounts examined by him and after taking into account the relevant accounting and auditing standards, as may be specified by the Board;

- (b) the auditor shall, to the best of his information and knowledge, ensure that the accounts and financial statements give a true and fair view of the state of the affairs of the InvIT, including profit or loss and cash flow for the period and such other matters as may be specified;
- (c) the auditor shall have a right of access at all times to the books of accounts and vouchers pertaining to activities of the InvIT;
- (d) the auditor shall have a right to require such information and explanation pertaining to activities of the InvIT as he may consider necessary for the performance of his duties as auditor from the employees of InvIT or parties to the InvIT or SPV or any other person in possession of such information.

CHAPTER IV

OFFER OF UNITS OF InvIT AND LISTING OF UNITS

Issue of units and allotment

14. (1) No initial offer of units by an InvIT shall be made unless,—
- (a) The InvIT is registered with the Board under these regulations;
 - (b) the value of the assets held by the InvIT is not less than rupees five hundred crore.

Explanation.- Such value shall mean the value of the specific portion of the holding of InvIT in the underlying assets or SPVs;

- (c) the offer size is not less than rupees two hundred fifty crore:

Provided that the requirement of ownership of assets under clause (b) and offer size under clause (c) may be complied with after initial offer or first offer of units under private placement subject, to a binding agreement with the relevant party(ies) that the requirements shall be fulfilled prior to allotment of units, a declaration to the Board and the designated stock exchanges to that effect, where applicable and adequate disclosures in this regard in the initial offer document or placement memorandum.

- (2) If the InvIT invests or proposes to invest in under-construction projects, value of which is more than ten per cent. of the value of the InvIT assets, it shall raise funds,—
- (a) by way of private placement only through a placement memorandum;
 - (b) from qualified institutional buyers and body corporate only, whether Indian or foreign:

Provided that in case of foreign investors, such investment shall be subject to guidelines as may be specified by Reserve Bank of India and the government from time to time;
 - (c) with minimum investment from any investor of rupees one crore;
 - (d) from not less than five and not more than one thousand investors.
- (3) The InvIT as specified in sub-regulation (2) shall file the draft placement memorandum for making private placement of units with the Board along with the application for registration and the Board may communicate its comments, to such applicant which shall be incorporated by the applicant in placement memorandum prior to grant of registration.
- (4) With respect to InvITs that hold not less than eighty per cent. of its assets in completed and revenue generating infrastructure projects,—
- (a) initial issue of units shall be by way of initial offer only;
 - (b) any subsequent issue of units after initial offer may be by way of follow-on offer, preferential allotment, qualified institutional placement, rights issue, bonus issue, offer for sale or any other mechanism and in the manner as may be specified by the Board;
 - (c) minimum subscription from any investor in initial and follow-on offer shall be ten lakh rupees ;
 - (d) the units proposed to be offered to the public is not less than twenty five per cent. of the total of the outstanding units of the InvIT and the units being offered by way of the offer document:

Provided that if prior to the initial offer, units of the InvIT are held by the public, the units proposed to be offered to the public shall be calculated after reducing such existing units for satisfying the aforesaid percentage requirement;

- (e) prior to initial offer and follow-on offer, the investment manager shall file the draft offer document with the designated stock exchange(s) and the Board not less than twenty one working days before filing the final offer document with the designated stock exchange;
- (f) the draft offer document filed with the Board shall be made public, for comments, if any, to be submitted to the Board, within a period of at least ten days, by hosting it on the websites of the Board, designated stock exchanges and merchant bankers associated with the issue;
- (g) the Board may communicate its comments to the lead merchant banker and, in the interest of investors, may require the lead merchant banker to carry out such modifications in the draft offer document as it deems fit;
- (h) the lead merchant banker shall ensure that all comments received from the Board on the draft offer document are suitably addressed prior to the filing of the final offer document with the designated stock exchanges;
- (i) in case no modifications are suggested by the Board in the draft offer document within twenty one working days from the date of receipt of satisfactory reply from the lead merchant bankers or manager, the InvIT may issue the final offer document or follow-on offer document to the public;
- (j) the draft and final offer document shall be accompanied by a due diligence certificate signed by the investment manager and lead merchant banker;
- (k) the final offer document shall be filed with the designated stock exchanges and the Board not less than five working days before opening of the offer and such filing with the Board shall be accompanied by filing fees as specified under Schedule II;
- (l) The InvIT may make the initial offer or follow-on offer within a period of not more than six months from the date of last issuance of observations by the Board, if any and if no observations have been issued by the Board, within six months from the date of filing of final offer document with the designated stock exchanges:

Provided that if the initial offer or follow-on offer is not made within the prescribed time period, a fresh offer document shall be filed;

- (m) The InvIT may invite for subscriptions and allot units to any person, whether resident or foreign:

Provided that in case of foreign investors, such investment shall be subject to guidelines as may be specified by Reserve Bank of India and the government from time to time.

- (n) the application for subscription shall be accompanied by a statement containing the abridged version of the offer document detailing the risk factors and summary of the terms of issue;
- (o) initial offer and follow-on offer shall not be open for subscription for a period of more than thirty days;
- (p) in case of over-subscriptions, the InvIT shall allot units to the applicants on a proportionate basis rounded off to the nearest integer subject to minimum subscription amount per subscriber as specified in clause (c);
- (q) the InvIT shall allot units or refund application money, as the case may be, within twelve working days from the date of closing of the issue;
- (r) the InvIT shall issue units in only in dematerialized form to all the applicants;
- (s) the price of InvIT units issued by way of public issue shall be determined through the book building process or any other process in accordance with the guidelines issued by the Board and in the manner as may be specified by the Board;
- (t) the InvIT shall refund money,-
 - (i) to all the applicants in case it fails to collect subscription of atleast seventy five per cent. of the issue size as specified in the final offer document;
 - (ii) to applicants to the extent of the over subscription, in case the moneys received is in excess of the extent of over-subscription as specified in the final offer document, money shall be refunded to applicants to the extent of the oversubscription:

Provided that right to retain such over subscription cannot exceed twenty five per cent. of the issue size;

- (iii) to all the applicants, in case the number of subscribers to the initial offer forming part of the public is less than twenty;
 - (u) If the investment manager fails to allot or list the units or refund the money within the specified time, then the investment manager shall pay interest to the unit holders at the rate of fifteen per cent. per annum, till such allotment or listing or refund and such interest shall not be recovered in the form of fees or any other form payable to the investment manager by the InvIT;
 - (v) units may be offered for sale to public,—
 - i. if such units have been held by the sellers for a period of at least one year prior to the filing of draft offer document with the Board:

Provided that the holding period for the equity shares or partnership interest in the SPV against which such units have been received shall be considered for the purpose of calculation of one year period referred in this sub-regulation;
 - ii. subject to other guidelines as may be specified by the Board in this regard;
- (5) If the InvIT fails to make any offer of its units, whether by way of public issue or private placement, within three years from the date of registration with the Board, it shall surrender its certificate of registration to the Board and cease to operate as an InvIT:
Provided that the Board, if it deems fit, may extend the period by another one year:
Provided further that the InvIT may later re-apply for registration, if it so desires.
- (6) The Board may specify by issue of guidelines or circulars any other requirements, as it deems fit, pertaining to issue and allotment of units by an InvIT, whether by way of public issue or private placement.

Offer document or placement memorandum and advertisements

15. (1) The offer document or placement memorandum of the InvIT shall contain material, true, correct and adequate disclosures to enable the investors to make an informed decision.
- (2) Without prejudice to the generality of sub-regulation (1), the offer document or placement memorandum shall,—
- (i) not be misleading or contain any untrue statements or mis-statements;
 - (ii) not provide for any guaranteed returns to the investors; and
 - (iii) include such other disclosures as may be specified by the Board.
- (3) The offer document shall include all information as specified under Schedule III.
- (4) The placement memorandum shall contain all material information about the InvIT, parties to the InvIT, fees and all other expenses proposed to be charged, tenure of the InvIT, investment strategy, risk management tools and parameters employed, key service providers, conflict of interest and procedures to identify and address them, disciplinary history of the sponsor(s), investment manager, trustee and their associates, the terms and conditions on which the investment manager offers investment services, its affiliations with other intermediaries, manner of winding up of the InvIT and such other information as may be necessary for the investor to take an informed decision on whether to invest in the InvIT.
- (5) No advertisement shall be issued pertaining to issue of units by an InvIT which makes a private placement of its units.
- (6) With respect to advertisements pertaining to the offer of units by an InvIT with respect to public issue of its units,—
- (i) such advertisement material shall not be misleading and shall not contain anything extraneous to the contents of the offer document;
 - (ii) if an advertisement contains positive highlights, it shall also contain risk factors with equal importance in all aspects including print size;
 - (iii) the advertisements shall be in accordance with any circulars or guidelines as may be specified by the Board in this regard.

Listing and trading of units

16. (1) It shall be mandatory for units of all InvITs to be listed on a recognized stock exchange having nationwide trading terminals, whether publicly issued or privately placed:
- Provided that this sub-regulation shall not apply if the initial offer does not satisfy the minimum subscription amount or the minimum number of subscribers under regulation 14.
- (2) The listing of the units shall be in accordance with the listing agreement entered into between the InvIT and the designated stock exchanges.
- (3) The units of the InvIT listed in the designated stock exchanges shall be traded, cleared and settled in accordance with the bye-laws of designated stock exchanges and such conditions as may be specified by the Board.
- (4) The InvIT shall redeem units only by way of a buyback or at the time of delisting of units.
- (5) The units shall remain listed on the designated Stock Exchanges unless delisted under regulation 17.
- (6) The minimum public holding for the units of the publicly offered InvIT after listing shall be twenty five per cent. of the total number of outstanding units, at all times, failing which action may be taken as may be specified by the Board and by the designated stock exchanges including delisting of units under regulation 17.
- (7) The minimum number of unit holders in an InvIT other than the sponsor(s) ,–
- (a) in case of privately placed InvIT, shall be five, each holding not more than twenty five per cent. of the units of the InvIT;
- (b) forming part of public shall be twenty, each holding not more than twenty five per cent. of the units of the InvIT,
- at all times post listing of the units, failing which action may be taken as may be specified by the Board and by the designated stock exchanges including delisting of units under regulation 17.
- (8) With respect to listing of privately placed units,–
- (a) its units shall be mandatorily listed on the designated stock exchange(s) within thirty working days from the date of final closing;
- (b) trading lot for the purpose of trading of units on the designated stock exchange shall be rupees one crore.
- (9) With respect to listing of publicly offered units,–

- (a) its units shall be mandatorily listed on the designated stock exchange(s) within twelve working days from the date of closure of the initial offer:
Provided that this sub-regulation shall not apply if the initial offer does not satisfy the minimum subscription amount or the minimum number of subscribers as specified in regulation 14;
 - (b) trading lot for the purpose of trading of units on the designated stock exchange shall be five lakh rupees.
- (10) Any person other than the sponsor(s) holding units of the InvIT prior to initial offer shall hold the units for a period of not less than one year from the date of listing of the units.
- (11) The Board and designated stock exchanges may specify any other requirements pertaining to listing and trading of units of the InvIT by issuance of guidelines or circulars.

Delisting of units and winding up of the InvIT

17. (1) The investment manager shall apply for delisting of units of the InvIT to the Board and the designated stock exchanges if,-
- (a) the public holding falls below the specified limit under sub-regulation (6) of regulation 16;
 - (b) the number of unit holders of the InvIT falls below the limit as specified under sub-regulation (7);
 - (c) if there are no projects or assets remaining under the InvIT for a period exceeding six months and InvIT does not propose to invest in any project in future:
Provided that, the period may be extended by further 6 months, with the approval of unitholders in the manner as specified in regulation 22;
 - (d) the Board or the designated stock exchanges require such delisting for violation of the listing agreement or these regulations or the Act;
 - (e) the sponsor(s) or trustee requests such delisting and such request has been approved by unit holders in accordance with regulation 22;
 - (f) unit holders apply for such delisting in accordance with regulation 22;
 - (g) the Board or the designated stock exchanges require such delisting in the interest of the unit holders:

Provided that if clause (a) or (b) is breached, the trustee may provide a period of six months to the investment manager to rectify the same, failing which shall apply for such delisting:

Provided further that in case of PPP projects, such delisting shall be subject to relevant clauses in the concession agreement.

- (2) The Board and the designated stock Exchanges may consider such application for delisting for approval or rejection as may be appropriate in the interest of the unit holders.
- (3) The Board may, instead of delisting of the units, if it deems fit, provide additional time to the InvIT or parties to the InvIT to comply with sub-regulation (1).
- (4) The Board may reject the application for delisting and take any other action, as it deems fit, under these regulations or the Act for violation of the listing agreement or these regulations or the Act.
- (5) The procedure for delisting of units of InvIT including provision of exit option to the unit holders shall be in accordance with the listing agreement and in accordance with procedure as may be specified by the Board and by the designated stock exchanges from time to time.
- (6) After delisting of its units, the InvIT shall surrender its certificate of registration to the Board and shall no longer undertake activity of an InvIT.
- (7) The InvIT and parties to the InvIT shall continue to be liable for all their acts of omissions and commissions with respect to activities of the InvIT notwithstanding surrender of registration to the Board.

CHAPTER V

INVESTMENT CONDITIONS, RELATED PARTY TRANSACTIONS, BORROWING AND VALUATION OF ASSETS

Investment conditions and dividend policy

18. (1) The investment by an InvIT shall only be in SPVs or infrastructure projects or securities in India in accordance with these regulations and the investment strategy as detailed in the offer document or Placement memorandum.
- (2) In case of PPP projects, the InvIT shall mandatorily invest in the infrastructure projects through SPV.

- (3) The InvIT may invest in infrastructure projects through SPVs subject to the following,—
- (a) no other shareholder or partner of the SPV shall have any rights that prevents the InvIT from complying with the provisions of these regulations and an agreement shall be entered into with such shareholders or partners to that effect prior to investment in the SPV;
 - (b) in case the SPV is a company, the investment manager, in consultation with the trustee, shall appoint not less than one authorized representative on the board of directors or governing board of such SPVs ;
 - (c) the investment manager shall ensure that the in every meeting including annual general meeting of the SPV, the voting of the InvIT is exercised.
- (4) In case of InvIT as specified under sub-regulation (2) of regulation 14, the InvIT shall invest only in eligible infrastructure projects or securities of companies or partnership interests of LLPs in infrastructure sector: Provided that un-invested funds may be invested in liquid funds or government securities or money market instruments or cash equivalents.
- Explanation.- Companies or LLPs in infrastructure sector shall mean those companies or LLPs which derive not less than eighty per cent. of their operating income from infrastructure sector as per the audited accounts of the previous financial year.
- (5) In case of InvITs as specified under sub-regulation (4) of regulation 14,—
- (a) not less than eighty per cent. of the value of the assets shall be invested, proportionate to the holding of the InvITs, in completed and revenue generating infrastructure projects subject to the following;
 - (i) if the investment has been made through a SPV, whether by way of equity or debt or equity linked instruments or partnership interest, only the portion of direct investments in eligible infrastructure projects by such SPVs shall be considered under this sub-regulation and the remaining portion shall be included under clause (b);
 - (ii) if any project is implemented in stages, the part of the project which can be categorised as completed and revenue generating project shall be considered under

- this sub-regulation and the remaining portion shall be included under clause (b);
- (b) not more than twenty per cent. of value of the assets, proportionate to the holding of the InvITs, shall be invested in,—
- (i) under-construction infrastructure projects, whether directly or through SPVs:
Provided that investment in such assets shall not exceed ten per cent. of the value of the assets of the InvIT;
 - (ii) listed or unlisted debt of companies or body corporate in infrastructure sector:
Provided that this shall not include any investment made in debt of the SPV;
 - (iii) equity shares of companies listed on a recognized stock exchange in India which derive not less than eighty per cent. of their operating income from infrastructure sector as per the audited accounts of the previous financial year;
 - (iv) government securities;
 - (v) money market instruments, liquid mutual funds or cash equivalents;
- (c) if the conditions specified in clauses (a) and (b) are breached on account of market movements of the price of the underlying assets or securities, the investment manager shall inform the same to the trustee and ensure that the conditions as specified in this regulation are satisfied within six months of such breach:
Provided that the period may be extended to one year subject to approval from investors in accordance with regulation 22.
- (6) With respect to distributions made by the InvIT and the SPV,—
- (a) not less than ninety per cent. of net distributable cash flows of the SPV shall be distributed to the InvIT in proportion of its holding in the SPV subject to applicable provisions in Companies Act, 2013 or Limited Liability Partnership Act, 2008;
 - (b) not less than ninety per cent. of net distributable cash flows of the InvIT shall be distributed to the unit holders;
 - (c) such distributions shall be declared and made not less than once every six months in every financial year in case of publicly offered InvITs and not less than once every year in case of privately placed InvITs and shall be made not later than fifteen days from the date of such declaration;

- (d) subject to clause (c), such distribution shall be as per the dates and in the manner as mentioned in the offer document or placement memorandum.
- (7) If any infrastructure asset is sold by the InvIT or SPV or if the equity shares or interest in the SPV are sold by the InvIT,—
 - (a) if the InvIT or SPV proposes to re-invest the sale proceeds into another infrastructure asset, it shall not be required to distribute any sales proceeds to the InvIT or to the investors;
 - (b) If the InvIT or SPV proposes not to invest the sales proceeds into any other infrastructure asset, it shall be required to distribute the same in accordance with sub-regulation (6).
- (8) If the distributions are not made within fifteen days of declaration, then the investment manager shall be liable to pay interest to the unit holders at the rate of fifteen per cent. per annum till the distribution is made and such interest shall not be recovered in the form of fees or any other form payable to the investment manager by the InvIT.
- (9) An InvIT shall not invest in units of other InvITs.
- (10) An InvIT shall not undertake lending to any person:
Provided that investment in debt securities shall not be considered as lending.
- (11) An InvIT shall hold an infrastructure asset for a period of not less than three years from the date of purchase of such asset by the InvIT, directly or through SPV:
Provided that this shall not apply to investment in securities of companies in infrastructure sector other than SPVs.
- (12) In case of any co-investment with any person(s) in any transaction,—
 - (a) the investment by the other person(s) shall not be at terms more favourable than those to the InvIT;
 - (b) the investment shall not provide any rights to the person(s) which shall prevent the InvIT from complying with the provisions of these regulations;
 - (c) the agreement with such person(s) shall include the minimum percentage of distributable cash flows that will be distributed and entitlement of the InvIT to receive not less than pro rata distributions and mode for resolution of any disputes between the InvIT and the other person(s).
- (13) No schemes shall be launched under the InvIT.
- (14) The Board may specify any additional conditions for investments by the InvIT as deemed fit.

Related party transactions

19. (1) All related party transactions shall be on an arms-length basis in accordance with relevant accounting standards, in the best interest of the unit holders, consistent with the strategy and investment objectives of the InvIT.
- (2) All related party transactions of an InvIT shall be disclosed,—
- (a) in the offer document or placement memorandum with respect to any such transactions entered into prior to the offer of units and any such proposed transactions subsequent to the offer;
 - (b) to the designated stock exchanges and unit holders periodically in accordance with the listing agreement and these regulations.
- (3) With respect to related party transactions with respect to publicly offered InvITs entered into after initial offer, if,—
- (a) the total value of all the related party transactions, in a financial year, pertaining to acquisition or sale of assets or investments into securities exceeds five per cent. of the value of InvIT; or
 - (b) the value of the funds borrowed from related parties, in a financial year, exceeds five per cent. of the total consolidated borrowings of the InvIT,
- approval from the unit holders shall be obtained prior to entering into any such subsequent transaction with any related party in accordance with regulation 22.
- (4) Transaction between two or more of the InvITs with a common investment manager or sponsor, shall be deemed to be related party transactions for each of the InvITs and provisions of regulation 19 shall apply:
- Provided that this sub-regulation shall also apply if the investment managers or sponsors of the InvITs are different entities but are associates.
- (5) With respect to any related party transaction, details of any fees or commissions received or to be received by any person or entity which is an associate of the related party shall be adequately disclosed to the designated stock exchanges.
- (6) Where any of the related parties have an interest in a business which competes or is likely to compete, either directly or indirectly, with the activities of the InvIT, the following details shall be disclosed in the offer document or placement memorandum,—
- (a) details of the such business including an explanation as to how such business shall compete with the InvIT;

- (b) a declaration that the related party shall perform its duty in relation to the InvIT independent of its related business;
 - (c) declaration as to whether any acquisition of such business by the InvIT is intended and if so, details of the same thereof.
- (7) The Board may specify additional guidelines with respect to related party transactions, as it deems fit.

Borrowings and deferred payments

20. (1) The aggregate consolidated borrowings and deferred payments of the InvIT net of cash and cash equivalents shall never exceed forty nine per cent. of the value of the InvIT assets.
- (2) If the aggregate consolidated borrowings and deferred payments of the InvIT net of cash and cash equivalents exceed twenty five per cent. of the value of the InvIT assets, for any further borrowing,—
- (a) credit rating shall be obtained from a credit rating agency registered with the Board; and
 - (b) approval of unit holders shall be obtained in the manner as specified in regulation 22.
- (3) If the conditions specified in sub-regulations (1) and (2) are breached on account of market movements of the price of the underlying assets or securities, the investment manager shall inform the same to the trustee and ensure that the conditions are satisfied within six months of such breach.

Valuation of assets

21. (1) The valuer shall not be an associate of the sponsor(s) or investment manager or trustee and shall have not less than five years of experience in valuation of infrastructure assets.
- (2) Full valuation includes a detailed valuation of all assets of the InvIT by the valuer including physical inspection of every infrastructure project by the valuer.
- (3) Full valuation report shall include the mandatory minimum disclosures as specified in Schedule V.
- (4) A full valuation shall be conducted by the valuer not less than once in every financial year:
Provided that such full valuation shall be conducted at the end of the financial year ending March 31st within two months from the date of end of such year.
- (5) A half yearly valuation of the assets of the InvIT shall be conducted by the valuer for the half-year ending September 30th for a publicly

- offered InvIT for incorporating any key changes in the previous six months and such half yearly valuation report shall be prepared within one month from the date of end of such half year.
- (6) Valuation reports received by the investment manager shall be submitted by the investment manager to the designated stock exchanges within fifteen days from the receipt of such valuation reports.
- (7) Prior to any issue of units by publicly offered InvIT other than bonus issue, the valuer shall undertake full valuation of all the InvIT assets and include the same in the Offer Document:
Provided that such valuation report shall not be more than six months old at the time of such offer:
Provided further that this shall not apply in cases where full valuation has been undertaken not more than six months prior to such issue and no material changes have occurred thereafter.
- (8) For any transaction of purchase or sale of infrastructure projects, whether directly or through SPVs, for publicly offered InvITs,—
(a) a full valuation of the specific project shall be undertaken by the valuer;
(b) if,—
(1) in case of a purchase transaction, the asset is proposed to be purchased at a value greater than hundred ten per cent of the value of the asset as assessed by the valuer;
(2) in case of a sale transaction, the asset is proposed to be sold at a value less than ninety per cent. of the value of the asset as assessed by the valuer,
approval of the unit holders shall be obtained in accordance with regulation 22.
- (9) No valuer shall undertake valuation of the same project for more than four years consecutively:
Provided that the valuer may be reappointed after a period of not less than two years from the date it ceases to be the valuer of the InvIT.
- (10) Any valuation undertaken by any valuer shall be in compliance with by international valuation standards and valuation standards as may be specified by Institute of Chartered Accountants of India for valuation of infrastructure assets or such other valuation standards as may be specified by the Board:
Provided that in case of any conflict, standards specified by Institute of Chartered Accountants of India shall prevail.

- (11) In case of any material development that may have an impact on the valuation of the assets of the InvIT, then investment manager of a publicly offered InvIT shall require the valuer to undertake full valuation of the infrastructure project under consideration within not more than two months from the date of such event and disclose the same to the trustee and the designated stock exchanges within fifteen days of such valuation.
- (12) The valuer shall not undertake valuation of any assets in which it has either been involved with the acquisition or disposal within the last twelve months other than such cases where the valuer was engaged by the InvIT for such acquisition or disposal.

CHAPTER VI

RIGHTS OF UNIT HOLDERS, GENERAL OBLIGATIONS, DISCLOSURES AND REPORTING

Rights and meetings of unit holders

22. (1) The unit holder shall have the rights to receive income or distributions as provided for in the offer document or placement memorandum.
- (2) With respect to any matter requiring approval of the unit holders,-
- (a) a resolution shall be considered as passed when the votes cast by unit holders, so entitled and voting, in favour of the resolution exceed a certain percentage as specified in these regulations, of votes cast against;
 - (b) the voting may also be done by postal ballot or electronic mode;
 - (c) a notice of not less than twenty one days shall be provided to the unit holders;
 - (d) voting by any person who is a related party in such transaction as well as associates of such person(s) shall not be considered on the specific issue;
 - (e) investment manager shall be responsible for all the activities pertaining to conducting of meeting of the unit holder, subject to overseeing by the trustee:
Provided that in issues pertaining to the investment manager such as change in investment manager including removal of the investment manager or change in control of the investment

manager, trustee shall convene and handle all activities pertaining to conduct of the meetings:

Provided further that in respect of issues pertaining to the trustee including change in the trustee, the trustee shall not be involved in any manner in the conduct of the meeting.

- (3) With respect to publicly offered InvITs,—
- (a) an annual meeting of all unit holders shall be held not less than once a year within one hundred twenty days from the end of financial year and the time between two meetings shall not exceed fifteen months;
 - (b) with respect to the annual meeting of unit holders,—
 - (i) any information that is required to be disclosed to the unit holders and any issue that, in the ordinary course of business, may require approval of the unit holders may be taken up in the meeting including,—
 - (1) latest annual accounts and performance of the InvIT;
 - (2) approval of auditor and fees of such auditor, as may be required;
 - (3) latest valuation reports;
 - (4) appointment of valuer, as may be required;
 - (5) any other issue;
 - (ii) for any issue taken up in such meetings which require approval from the unit holders other than as specified in sub-regulation (6) under, votes cast in favour of the resolution shall not be less than one and a half times the votes cast against the resolution;
- (4) In case of,—
- (a) any approval from unit holders required under regulation 18, 19 and 21;
 - (b) any transaction, other than any borrowing, value of which is equal to or greater than twenty five per cent. of the InvIT assets;
 - (c) any borrowing in excess of specified limit as required under sub-regulation (2) of regulation 20;
 - (d) any issue of units after initial offer by a publicly offered InvIT, in whatever form, other than any issue of units which may be considered by the Board under sub-regulation (5);
 - (e) increasing period for compliance with investment conditions to one year in accordance with clause (c) of sub-regulation (5) of regulation 18;

- (f) any issue, in the ordinary course of business, which in the opinion of the sponsor(s) or trustee or investment manager, is material and requires approval of the unit holders, if any;
- (g) any issue for which the Board or the designated stock exchanges requires such approval under this sub-regulation, approval from unit holders shall be required where votes cast in favour of the resolution shall not be less than one and half times the votes cast against the resolution.

(5) In case of,–

- (a) any change in investment manager including removal of the investment manager or change in control of the investment manager;
- (b) any material change in investment strategy or any change in the management fees of the InvIT;
- (c) the sponsor(s) or investment manager proposing to seek delisting of units of the InvIT
- (d) any issue, not in the ordinary course of business, which in the opinion of the sponsor(s) or investment manager or trustee requires approval of the unit holders;
- (e) any issue for which the Board or the designated stock exchanges requires approval under this sub-regulation;
- (f) any issue taken up on request of the unit holders including,–
 - (i) removal of the investment manager and appointment of another investment manager to the InvIT;
 - (ii) removal of the auditor and appointment of another auditor to the InvIT;
 - (iii) removal of the valuer and appointment of another valuer to the InvIT;
 - (iv) delisting of an InvIT, if the unit holders have sufficient reason to believe that such delisting would act in the interest of the unit holders;
 - (v) any issue which the unit holders have sufficient reason to believe that is detrimental to the interest of the unit holders;
 - (vi) change in the trustee if the unit holders have sufficient reason to believe that acts of such trustee is detrimental to the interest of the unit holders,

approval from unit holders shall be required where votes cast in favour of the resolution shall not be less than three times the votes cast against the resolution:

Provided that in case of clause (d), if approval is not obtained, the person shall provide an exit option to the unit holder to the extend and in the manner specified by the Board.

- (6) With respect to the right(s) of the unit holders under clauses (f) of sub-regulation (5),–
- (a) not less than twenty five per cent. of the unit holders by value, other than any party related to the transactions and its associates, shall apply, in writing, to the trustee for the purpose;
 - (b) on receipt of such application, the trustee shall require the issue with the investment manager to place the issue for voting in the manner as specified in these regulations;
 - (c) with respect to sub-clause (vi), not less than sixty per cent. of the unit holders by value shall apply, in writing, to the trustee for the purpose.

Disclosures

23. (1) A privately placed InvIT shall ensure that the disclosures in the placement memorandum are in accordance with the sub-regulation (4) of regulation 15 and any circulars or guidelines issued by the Board in this regard.
- (2) A publicly offered InvIT shall ensure that the disclosures in the offer document are in accordance with the Schedule III and any circulars or guidelines issued by the Board in this regard.
- (3) The investment manager of all InvITs shall submit an annual report to all unit holders electronically or by physical copies and to the designated stock exchanges within three months from the end of the financial year.
- (4) The investment manager of shall submit a half-yearly report to the designated stock exchange within forty five days from the end of the every half year ending March 31st and September 30th.
- (5) Such annual and half yearly reports shall contain disclosures as specified under Schedule IV.
- (6) The investment manager shall disclose to the designated stock exchanges any information having bearing on the operation or performance of the InvIT as well as price sensitive information which includes but is not restricted to the following,–
- (a) acquisition or disposal of any projects, directly or through SPV, value of which exceeds five per cent. of value of the InvIT assets;

- (b) additional borrowing, at level of SPV or the InvIT, exceeding fifteen per cent. of the value of the InvIT assets ;
 - (c) additional issue of units by the InvIT;
 - (d) details of any credit rating obtained by the InvIT and any change in such rating;
 - (e) any issue which requires approval of the unit holders;
 - (f) any legal proceedings which may have significant bearing on the functioning of the InvIT;
 - (g) notices and results of meetings of unit holders,
 - (h) any instance of non-compliance with these regulations including any breach of limits specified under the regulations;
 - (i) any material issue that in the opinion of the investment manager or trustee needs to be disclosed to the unit holders.
- (7) The InvIT shall also submit such information to the designated stock exchanges and unit holders on a periodical basis as may be required under the listing agreement.
- (8) The InvIT shall disclose to the designated stock exchanges, unit holders and the Board such information and in the manner as may be specified by the Board.
- (9) The InvIT shall also provide disclosures or reports specific to sector or sub-sector in which the InvIT has invested or proposes to invest in the manner as may be specified by the Board.

Submission of reports to the Board

24. The Board may at any time call upon the InvIT or parties to the InvIT to file such reports, as the Board may desire, with respect to the activities relating to the InvIT.

Power to call for information

25. (1) The Board may at any time call for any information from the InvIT or parties to the InvIT or any unit holder or any other person with respect to any matter relating to activity of the InvIT.
- (2) Where any information is called for under sub-regulation (1), it shall be furnished within the time specified by the Board.

Maintenance of records

26. (1) The investment manager shall maintain records pertaining to the activity of the InvIT, wherever applicable, including,–

- (a) all investments or divestments of the InvIT and documents supporting the same including rationale for such investments or divestments;
 - (b) agreements entered into by the InvIT or on behalf of the InvIT;
 - (c) documents relating to appointment of persons as specified in sub-regulation (5) of regulation 10;
 - (d) insurance policies for infrastructure assets;
 - (e) investment management agreement;
 - (f) documents pertaining to issue and listing of units including placement memorandum, draft and final offer document, in-principle approval by designated stock exchanges, listing agreement with the designated stock exchanges, details of subscriptions, allotment of units, etc;
 - (g) distributions declared and made to the unit holders;
 - (h) disclosures and periodical reporting made to the trustee, Board, unit holders and the designated stock exchanges including annual reports, half yearly reports, etc.;
 - (i) valuation reports including methodology of valuation;
 - (j) books of accounts and financial statements;
 - (k) audit reports;
 - (l) reports relating to activities of the InvIT placed before the board of directors of the investment manager;
 - (m) unit holders' grievances and actions taken thereon including copies of correspondences made with the unit holder and the Board, if any;
 - (n) any other material documents;
- (2) The trustee shall maintain records, wherever applicable, pertaining to,—
- (a) certificate of registration granted by the Board;
 - (b) registered trust deed;
 - (c) documents pertaining to application made to the Board for registration as an InvIT;
 - (d) titles of the infrastructure assets:
Provided that where the original title documents are deposited with the lender or any other person in respect of any loan or debt, the trustee shall maintain copies of such title documents;
 - (e) notices and agenda sent to unit holders for meetings held;
 - (f) minutes of meetings and resolutions passed therein;
 - (g) periodical reports and disclosures received by the trustee from the investment manager;

- (h) disclosures, periodically or otherwise, made to the Board, unit holders and the designated stock exchanges;
 - (i) any other material documents.
- (3) The aforesaid records may be maintained in physical or electronic form: Provided that where records are required to be duly signed and are maintained in the electronic form, such records shall be digitally signed.

CHAPTER VII

INSPECTION

Boards right to inspect

27. The Board may *suo motu* or upon receipt of information or complaint appoint one or more persons as inspecting officers to undertake inspection of the books of accounts, records and documents relating to activity of the InvIT for any of the following reasons, namely,--
- (a) to ensure that the books of account, records and documents are being maintained by the InvIT or parties to the InvIT in the manner specified in these regulations;
 - (b) to inspect into complaints received from unit holders, clients or any other person, on any matter having a bearing on the activities of the InvIT;
 - (c) to ascertain whether the provisions of the Act and these regulations are being complied with by the InvIT and parties to the InvIT; and
 - (d) to inspect *suo motu* into the affairs of the InvIT, in the interest of the securities market or in the interest of investors.

Notice before inspection

28. (1) Before ordering an inspection under regulation 27, the Board shall give not less than ten days notice to the trustee of the InvIT.
- (2) Notwithstanding anything contained in sub-regulation (1), where the Board is satisfied that in the interest of the investors no such notice should be given, it may, by an order in writing, direct that the inspection of the affairs of the InvIT be taken up without such notice.
- (3) During the course of an inspection, the InvIT against whom the inspection is being carried out and parties to the InvIT shall be bound to discharge their obligations as provided in regulation 29.

Obligation of InvIT, parties to the InvIT and any other associate persons on inspection.

29. (1) It shall be the duty of every InvIT in respect of whom an inspection has been ordered under the regulation 27, parties to the InvIT and any other associate person who is in possession of relevant information pertaining to conduct and affairs of such InvIT, including representative of InvIT, if any, to produce to the inspecting officer such books, accounts and other documents in his custody or control and furnish him with such statements and information as the inspecting officer may require for the purposes of inspection.
- (2) It shall be the duty of every InvIT, parties to the InvIT and any other associate person who is in possession of relevant information pertaining to conduct and affairs of the InvIT to give to the inspecting officer all such assistance and to extend all such co-operation as may be required in connection with the inspection and to furnish such information as may be sought by the inspecting officer in connection with the inspection.
- (3) The inspecting officer shall, for the purposes of inspection, have power to examine on oath and record the statement of any employees and directors of the InvIT or parties to the InvIT or any person responsible for or connected with the activities of InvIT or any other associated person having relevant information pertaining to such InvIT.
- (4) The inspecting officer shall, for the purposes of inspection, have power to obtain authenticated copies of documents, books, accounts of InvIT, from any person having control or custody of such documents, books or accounts.

Submission of report to the Board

30. The inspecting officer shall, as soon as possible, on completion of the inspection submit an inspection report to the Board:

Provided that if directed to do so by the Board, he may submit an interim report.

Communication of findings etc. to the InvIT

31. The Board may after consideration of the inspection report and after giving reasonable opportunity of hearing to the InvITs or parties to the InvIT or its representatives or any such person, issue such directions as it deems fit in the interest of securities market or the investors in the nature of,—
- (a) requiring the InvIT to delist its units from the stock exchanges and surrender its certificate of registration;
- (b) requiring the InvIT to wind up;

- (c) requiring the InvIT to sell its assets;
- (d) requiring the InvIT or parties to the InvIT to take such action as may be in the interest of the investors;
- (e) prohibiting the InvIT or parties to the InvIT from operating in the capital market or from accessing the capital market for a specified period.

CHAPTER VIII PROCEDURE FOR ACTION IN CASE OF DEFAULT

Liability for action in case of default.

32. An InvIT or parties to the InvIT or any other person involved in the activity of the InvIT who contravenes any of the provisions of the Act or these regulations or notifications, guidelines, circulars or instructions issued thereunder by the Board shall be liable for one or more actions specified therein including any action provided under the Securities and Exchange Board of India (Intermediaries) Regulations, 2008.

CHAPTER IX MISCELLANEOUS

Power of the Board to issue clarifications.

33. In order to remove any difficulties in the application or interpretation of these regulations, the Board may issue clarifications or guidelines in the manner as may be appropriate.

Other InvITs.

34. The Board may lay down framework for InvITs other than the InvITs falling in the categories specified in these regulations.

SCHEDULE I

FORM A

**Securities and Exchange Board of India
(Infrastructure Investment Trusts) Regulations, 2014**

[See regulation 3]

Application for Grant of Certificate of Registration as Infrastructure investment trust

INSTRUCTIONS

1. This form is meant for use by the applicant for grant of certificate of registration as a Infrastructure Investment Trust.
2. The applicant should complete this form, and submit it, along with all supporting documents to the Board.
3. This application form should be filled in accordance with these regulations.
4. The application shall be considered by the Board provided it is complete in all respects.
5. All answers must be legible and all the pages must be numbered with signature/ stamp on each page of the form.
6. Information which needs to be supplied in more detail may be given on separate sheets which should be attached to the application form and appropriately numbered.
7. The application must be signed and all signatures must be original.
8. The application must be accompanied by an application fee as specified in the Second Schedule to these regulations.

1. GENERAL INFORMATION

- (a) Name, address, telephone number(s), fax number(s), e-mail address of the InvIT
- (b) Name, direct line number, mobile number and e-mail of the contact person(s)
- (c) Whether the applicant or its associates or its sponsor(s)/trustee/ manager is/ are registered with SEBI, RBI or any other regulatory authority in any capacity along with the details of its registration

- (d) Details of infrastructure for conducting activities as an Infrastructure investment trust

2. DETAILS OF APPLICANT

- (a) Write-up on the activities of the applicant
- (b) Whether the Trust Deed is registered under the provisions of the Indian Registration Act, 1908
- (c) Whether the Trust Deed has its main objective as undertaking activity of InvIT and includes responsibilities of the Trustee in accordance with Regulation 9 (Enclose relevant extract of the Registered Trust Deed)
- (d) Whether any unit holder of the InvIT enjoys preferential voting or any other rights over another unit holder
- (e) Whether there are multiple classes of units of InvIT

3. DETAILS OF TRUSTEE

- (a) Name, address of registered office, address for correspondence and principal place of business, telephone number(s), fax number(s), e-mail address of the Trustee
- (b) Name, direct line number, mobile number and e-mail of the contact person(s).
- (c) Brief write up on the activities of the trustee
- (d) Details of registration as a Debenture Trustee
- (e) List of associates of the trustee
- (f) Details of infrastructure, personnel, etc. relevant to the activity as trustee of the InvIT
- (g) Identity and Address proof of the trustee and its directors
- (h) Whether the Trustee Company is registered with any regulatory authority other than SEBI in any capacity along with the details of its registration

4. DETAILS OF SPONSOR(S) (Provide details for every sponsor separately)

- (a) Name, address of registered office, address for correspondence and principal place of business, telephone number(s), fax number(s), e-mail address of the sponsor(s)
- (b) Name, direct line number, mobile number and e-mail of the contact person(s)
- (c) Legal status of the sponsor, date and place of incorporation/ establishment, wherever applicable
- (d) Details of the holding pattern and profile of the directors/partners including their professional qualification
- (e) Identity proof and address proof of the Sponsor, its directors or partners

- (f) Write up on the activities of the sponsor/its associates including past experience in development of infrastructure or fund management in the infrastructure sector
- (g) Whether the Sponsor has floated any InvITs previously, which are registered with SEBI. If yes, details of the same
- (h) Proposed holding of the sponsor in the InvIT on post-issue basis
- (i) Copies of the financial statements for the previous financial year
- (j) Net-worth certificate of sponsor(s) by a Chartered Accountant, not more than six months old from the date of application

5. DETAILS OF INVESTMENT MANAGER

- (a) Name, address of the registered office address for correspondence, telephone number(s), fax number(s), of the Investment Manager
- (b) Name, direct line number, mobile number and e-mail of the contact person(s).
- (c) Legal status, date and place of incorporation/ establishment, wherever applicable
- (d) Copy of Investment Management agreement
- (e) Write up on the activities of the Investment Manager including past experience in fund management/ advisory services or development in the infrastructure sector
- (f) List of Directors/ Members of Governing Board
- (g) Identity proof and address proof of the Investment Manager, its directors or partners
- (h) Shareholding/partnership interests and profile of the directors /partners
- (i) Details of the key personnel including experience and professional qualification
- (j) Copies of the financial statements for the previous financial year
- (k) Net-worth certificate of manager by a Chartered Accountant, not more than six months old from the date of application
- (l) Whether the Investment Manager has acted as manager to any InvIT previously, which are registered with SEBI. If yes, details of the same

6. DETAILS OF PROJECT MANAGER(s) (Provide details for every project manager separately)

- (a) Name, address of the registered office address for correspondence, telephone number(s), fax number(s), of the Project Manager

- (b) Name, direct line number, mobile number and e-mail of the contact person(s)
- (c) Legal status, date and place of incorporation/ establishment, wherever applicable
- (d) Copy of Project Implementation Agreement
- (e) Write up on the activities of the Project Manager
- (f) Identity proof and address proof of the Investment Manager, its directors or partners

7. DETAILS OF BUSINESS PLAN AND INVESTMENT STRATEGY

- (a) Investment objective and investment style
- (b) Details of proposed initial offer including copy of the draft initial offer document/draft placement memorandum, as applicable
- (c) Brief details of the assets proposed to be held under InvIT
- (d) Details of leverage at SPV and InvIT level (current and proposed)
- (e) Fee structure

8. DETAILS OF REGULATORY ACTION TAKEN IN THE PAST, IF ANY

- (a) Whether the applicant or any of its related party(ies) are / were involved in any litigation connected with the securities market which may have an adverse bearing on the business of the applicant or any order has/ had been passed against them for violation of securities laws. (If Yes, provide details. If No, enclose a declaration to that effect).
- (b) Whether any disciplinary action has been taken by the Board or any other regulatory authority against the applicant or any of its related party(ies) under any Act or the Regulations/guidelines made thereunder (If Yes, provide details. If No, enclose a declaration to that effect).
- (c) Whether applicant or any related party(ies) has/ have been refused a certificate by the Board or its/ their certificate has been suspended at any time prior to this application. (If Yes, provide details. If No, enclose a declaration to that effect).

9. OTHER INFORMATION/DECLARATIONS

Declaration that the applicant, Sponsor(s), Investment Manager and Project Manager(s) are fit and proper persons based on the criteria specified in the Securities and Exchange Board of India (Intermediaries) Regulations, 2008.

DECLARATION STATEMENT (To Be Given As Below)

We hereby agree and declare that the information supplied in the application, including the attachment sheets, is complete and true.

AND we further agree that, we shall notify the Securities and Exchange Board of India immediately any change in the information provided in the application.

We further agree that we shall comply with, and be bound by the Securities and Exchange Board of India Act, 1992, and the Securities and Exchange Board of India (Infrastructure Investment Trusts) Regulations, 2014 and any other regulations, circulars or guidelines as may be notified or issued by the Securities and Exchange Board of India from time to time.

We further agree that as a condition of registration, we shall abide by such operational instructions/directives as may be issued by the Securities and Exchange Board of India from time to time.

For and on behalf

of _____

(Name of the applicant)

Authorized signatory

(Signature)

FORM B

**Securities and Exchange Board of India
(Infrastructure Investment Trusts) Regulations, 2014**

[See regulation 6(2)]

Certificate of registration as a Infrastructure Investment Trust

I. In exercise of the powers conferred by sub-section (1) of section 12 of the Securities and Exchange Board of India Act, 1992 (15 of 1992), read with the regulations made there under, the Board hereby grants a certificate of registration to

as an Infrastructure Investment Trust subject to the conditions specified in the Act and in the regulations made thereunder.

II. The Registration Number of the Infrastructure Investment Trust is:

_____.

Date :

Place :

By Order

Sd/-

**For and on behalf of
Securities and Exchange Board of India**

SCHEDULE II

Securities and Exchange Board of India (Infrastructure Investment Trusts) Regulations, 2014

[See regulation 3(2), 6(1) and 14(4)(k)]

FEES

1. Every applicant shall pay non-refundable application fees of one lakh rupees along with the application for grant of certificate of registration.
2. Every applicant shall pay as non-refundable registration fees a sum of ten lakh rupees within fifteen days from the date of receipt of intimation from the Board.
3. With respect to publicly offered InvIT:
 - a. The InvIT shall pay non-refundable filing fees of:
 - i. 0.1% in case of initial and follow-on offer; and
 - ii. 0.05% in case of rights issueof the total issue size including intended retention of oversubscription at the time of filing of draft Offer document with the Board
 - b. If the issue size estimated by the InvIT differs from eventual issue size and thereby:—
 - i. the fees paid by the InvIT is found to be deficient, the balance fee shall be paid by the issuer within seven days of registering the prospectus with the Registrar of Companies or filing the letter of offer with the recognised stock exchanges, as the case may be; and
 - ii. if any excess fee is found to have been paid, it shall be refunded by the Board to the InvIT.
4. With respect to privately placed InvIT, the InvIT shall pay non-refundable filing fees of 0.1% of the total issue size including green shoe option, if any, at the time of filing of draft placement memorandum with the Board;
5. Such application, registration and filing fees shall be paid by the applicant or InvIT by a demand draft in favor of 'Securities and Exchange Board of India' payable at Mumbai or at respective regional or local office, as may be required.

SCHEDULE III

[See regulations 14, 15, 19, 21 and 23]

MANDATORY DISCLOSURES IN OFFER DOCUMENT or FOLLOW ON OFFER DOCUMENT

1. Introduction

- a. Name, registered office address, correspondence address, contact person (s), contact details and email id of the InvIT
- b. Place and date of creation of the InvIT
- c. Registration number and date of registration of the InvIT with the Board

2. Details of sponsor(s), Investment Manager, Project Manager, Trustee and other parties

a. Sponsor (s)

(In case of multiple sponsors, provide details for every sponsor)

- i. Name, registered office address, correspondence addresses, Contact person (s), contact details, email id
- ii. Background of the sponsor including activities being undertaken by the sponsor with respect to infrastructure.
- iii. Holding or proposed holding by sponsor in the InvIT

b. Investment Manager and Project Manager

- i. Background of the investment or Project Manager including past experience in management or advisory services or development in infrastructure sector
- ii. Brief functions, duties and responsibilities of the investment or Project Manager
- iii. Brief profiles of directors of the Investment Manager and units held or proposed to held by them in the InvIT, if any

c. Trustee

- i. Background of the Trustee including details of registration with the Board in case Trustee is a debenture Trustee
- ii. Names and profiles of the Directors
- iii. Functions, duties and responsibilities of the Trustee

d. **Other parties**

Names, details and functions of other key parties or entities involved in the structure of the InvIT including key terms of agreement with such parties, background and experience, brief functions, duties and responsibilities, Policy of appointment and removal, etc

3. Brief background of the InvIT

- a. Glossary of terms or abbreviations
- b. Structure and description of the InvIT
- c. Details of any arrangements pertaining to underlying InvIT assets, entered into with various parties prior to the issue
- d. Holding structure of the InvIT prior to the issue including breakup of the units held by parties to the InvIT and any other unit holder holding greater than five per cent. of the units of the InvIT;
- e. Proposed holding structure by the aforesaid parties post-issue
- f. Fee and expenses charged or chargeable to the InvIT by various parties including fees charged or proposed to be charged by the Investment Manager, valuer, auditor, Trustees and any other third party and shall also include any set-up costs
- g. Details of any Credit rating(s) obtained, if any

4. Terms of the issue

- a. Terms of the offer including number of units, price, issue opening date, issue closing date, terms and conditions and any other information as may be required for the investor to make an informed decision
- b. Policy of distributions to the unit holders including method of calculation and the frequency for distribution
- c. Listing of units
 - i. Names of designated stock exchanges
 - ii. Timelines for listing
 - iii. Declaration that prior in-principle approval has been obtained from the designated stock exchanges
- d. Commitment received from strategic investors, if any

5. Market overview

- a. General market overview of the infrastructure sector

- b. Overview of the sub-sector in which the InvIT has invested or proposes to invest.

6. Description of the assets under the InvIT

- a. General consolidated details of all assets of the InvIT
 - i. Breakup or proposed breakup of InvIT assets in terms of Reg 18(5)(a) and (b)
 - ii. Details of proposed structure of investment by the InvIT in infrastructure projects
 - iii. Details of the SPVs through which the projects are held or proposed to be held including capital structure, holding pattern, holding of InvIT in the SPV, rights of InvIT in the SPV, etc. pre-issue (current) and post-issue(proposed). Also, details of key terms of debt and other instruments in the SPV shall be disclosed.
 - iv. In case the projects are held or proposed to be held directly by the InvIT, details of holding of all the owners of the projects including per cent. of ownership, rights of InvIT vis-à-vis other owners, etc. pre-issue (current) and post-issue(proposed)
 - v. Status of lender's consent with respect to underlying projects and amendment in lender agreement, if any pursuant to acquisition of the assets by InvIT
 - vi. Confirmation of adequate Insurance of all the infrastructure assets by the Trustee

- b. Project-wise details of infrastructure assets held or proposed to be held by the InvIT
 - i. Name, location, pictures and other details of the project.
 - ii. Structure of ownership of the project by the InvIT
 - iii. Special features of the infrastructure projects, if any
 - iv. Description of key agreements and restrictions relevant to the project such as terms of concession agreement, power purchase agreements, etc.
 - v. Life of the asset (both contractually and physical life requiring maintenance, replacement) and right available to extend this life
 - vi. Summary of Land diligence
 - vii. Technical reports specific to the sub-sector such as traffic data report, wind or solar report, etc.
 - viii. Month-wise revenue since COD of the project till date

- c. For under-construction projects, the following additional disclosures shall be made project-wise:
 - i. Stage of construction along with per cent. of completed construction as at the end of the year
 - ii. Progress of development
 - iii. Expected completion
 - iv. Status of approval or assessment from various authorities including statutory assessment & environment considerations
 - v. Key risks involved in delay

7. Business Details and Strategy

- a. Investment strategy
 - Description of investment strategy of the InvIT
 - Description of ROFR, if any, by the sponsor, with respect to any future assets including valuation methodology for future acquisitions from Sponsors in such cases
 - Capital and risk management strategy
- b. Use of proceeds
 - purpose of the issue
 - Issue Expenses

8. Leverage

- a. Capital structure of the InvIT assets including any borrowings or deferred payments with respect to the InvIT assets prior to the issue and post-issue (Standalone and consolidated)
- b. Borrowing policy

9. Related party transactions

- a. Procedure for dealing with related party transactions
- b. Details of any related party transactions undertaken prior to the offer as well as any such transactions proposed in the future

10. Valuation

- a. Summary of valuation as per the latest full valuation report
- b. Valuation methodology
- c. Frequency of valuation and declaration of NAV

11. Financials

- a. Operating cash flow from the projects (project-wise) under the InvIT for the previous 3 years
- b. Summary of the financial statements of the InvIT, Investment Manager and sponsor for the previous 3 years, as applicable
- c. Management's Discussion and Analysis of factors by directors of the Investment Manager affecting financial condition and results of operations
- d. Projections of revenue and operating cash flows by InvIT, project-wise over next three years including assumptions details as certified by the auditor
- e. Details on payment history and working capital
- f. Contingent liabilities as on date

12. Rights of Unit Holders

- a. Rights of unit holders
- b. Proposed disclosures to the unit holders either directly or by public dissemination on the designated stock exchange website
- c. Frequency and manner of meetings of unit holders

13. Title and approval disclosures, litigations and regulatory actions

- a. Title disclosure of the projects including any material litigations pertaining to the projects
- b. Regulatory authorities involved and status of approvals with respect to the underlying projects and approvals periodically required for the project as per any Act or rules or regulations or guidelines by the government or regulatory authority
- c. Brief description of the material litigations and regulatory actions, whether completed or pending, against the InvIT, sponsor(s), Investment Manager, Trustee, or any of their associates, if any in the last 5 years

14. Risk factors

15. Brief details on taxation and regulatory aspects to enable the investors to make an informed decision

16. Other general information

Policy of appointment of auditor and auditing standards to be followed

17. Sector specific information

Any information pertaining to the sector or sub-sector that may be relevant for an investor to invest in units of the InvIT

18. Supporting Documents

- a. Full Valuation Report
- b. Auditors Report
- c. Any other such report

19. Such other information as is material and appropriate to enable the investors to make an informed decision

20. Declarations

SCHEDULE IV

[See regulation 23(5)]

MANDATORY DISCLOSURES

Mandatory Disclosures in the Annual Report

(A privately placed InvIT may only disclose the items, as may be applicable to its structure and activities)

1. Investment Manager's brief report of activities of the InvIT and summary of the audited consolidated financial statements for the year of the InvIT
2. Management discussion and analysis by the directors of the Investment Manager on activities of the InvIT during the year, forecasts and future course of action
3. Brief details of all the assets of the InvIT, project-wise
4. Details of revenue during the year, project-wise from the underlying projects
5. Brief summary of the valuation as per full valuation report as at the end of the year
6. Any information or report pertaining to the specific sector or sub-sector that may be relevant for an investor to invest in units of the InvIT
7. Details of changes during the year pertaining to
 - a. Addition and divestment of assets including the identity of the buyers or sellers, purchase or sale prices and brief details of valuation for such transactions
 - b. Valuation of assets and NAV (as per the full valuation reports)
 - c. Borrowings or repayment of borrowings(standalone and consolidated)
 - d. Credit rating
 - e. Sponsor, Investment Manager, Trustee, valuer, directors of the Trustee or Investment Manager or sponsor, etc.
 - f. Clauses in trust deed, investment management agreement or any other agreement entered into pertaining to activities of InvIT
 - g. Any regulatory changes that has impacted or may impact cash flows of the underlying projects
 - h. Change in material contracts or any new risk in performance of any contract pertaining to the InvIT
 - i. Any legal proceedings which may have significant bearing on the activities or revenues or cash flows of the InvIT
 - j. Any other material change during the year
8. Revenue of the InvIT for the last 5 years, project-wise
9. Update on development of under-construction projects, if any

10. Details of outstanding borrowings and deferred payments of InvIT including any credit rating(s), debt maturity profile, gearing ratios of the InvIT on a consolidated and standalone basis as at the end of the year
11. The total operating expenses of the InvIT along with detailed break-up, including all fees and charges paid to the Investment Manager and any other parties, if any during the year
12. Past performance of the InvIT with respect to unit price, distributions made and yield for the last 5 years, as applicable
13. Unit price quoted on the exchange at the beginning and end of the financial year, the highest and lowest unit price and the average daily volume traded during the financial year
14. Details of all related party transactions during the year, value of which exceeds five per cent. of value of the InvIT
15. Details of issue and buyback of units during the year, if any
16. Brief report on corporate governance
17. Brief details of material litigations and regulatory actions, whether completed or pending, against the InvIT, sponsor(s), Investment Manager, Trustee or any of their associates, if any, as at the end of the year
18. Risk factors
19. Information of the contact person of the InvIT

Mandatory annexure to the annual report

1. Summary of the full valuation report
2. Auditor's report

Mandatory disclosures in the Half-yearly report

(A privately placed InvIT may only disclose the items, as may be applicable to its structure and activities)

1. All details as provided above (other than clause (2) and mandatory annexures) for annual report for the previous half-year or as at the end of the half-year as applicable
2. Audited financial statements for the half year; (Standalone and consolidated)
3. Updated valuation report by the valuer taking into account any material developments during the previous half-year
4. Any other material events during the half-year

SCHEDULE V

[See regulation 21(3)]

MANDATORY MINIMUM DISCLOSURES IN FULL VALUATION REPORT

The full valuation report shall include the following

- a. Name and brief details of the valuer along with details of registration under the Companies Act, 2013
- b. all material details in relation to the basis of valuation
- c. Description and explanation of the valuation methodologies adopted including assumptions used, justification of the assumptions, explanation of the rationale for choosing the particular valuation method if more than one method is or could have been adopted, etc
- d. overall structure and condition of the relevant market including an analysis of the supply-demand situation, the market trend and investment activities
- e. Any information or report pertaining to the specific sector or sub-sector that may be relevant for valuation of the assets
- f. For every project, the following details shall be mentioned
 - i. Details of the project including whether the transaction is a related party transaction
 - ii. Latest pictures of the project
 - iii. the existing use of the project
 - iv. the nature of the interest the InvIT holds or proposes to hold in the project, percentage of interest of the InvIT in the project
 - v. Date of inspection and date of valuation
 - vi. Qualifications and assumptions
 - vii. Method used for valuation
 - viii. Valuation standards adopted
 - ix. Extent of valuer's investigations and nature and source of data to be relied upon
 - x. Purchase price of the project by the InvIT (for existing projects of the InvIT)

- xi. Valuation of the project in the previous 3 years; (for existing projects of the InvIT)
 - xii. Detailed valuation of the project as calculated by the valuer;
 - g. any other matters which may affect the project or its value
 - h. a declaration by the valuer that
 - i. the valuer is competent to undertake the valuation
 - ii. the valuer is independent and has prepared the report on a fair and unbiased basis
 - iii. the valuer has valued the projects based on the valuation standards as specified under sub-regulation 10 of regulation 21

SCHEDULE VI

[See regulation 7(d)]

CODE OF CONDUCT FOR InvIT AND PARTIES TO THE InvIT

1. InvIT and parties to the InvIT shall conduct all affairs of the InvIT in the interest of all the unit-holders of the InvIT.
2. InvIT and parties to the InvIT shall make adequate, accurate, explicit and timely disclosure of relevant material information to all unit holders, exchanges and the Board in accordance with these regulations and as may be specified by the stock exchanges from time to time.
3. InvIT and parties to the InvIT shall try to avoid conflicts of interest, as far as possible, in managing the affairs of the InvIT and keep the interest of all unit holders paramount in all matters. In case such events cannot be avoided, it shall be ensured that appropriate disclosures are made to the unit-holders and they are fairly treated.
4. The InvIT and parties to the InvIT shall ensure that fees charged by them with respect to activity of InvIT shall be fair and reasonable.
5. Investment manager shall carry out the business of the InvIT and invest in accordance with the investment objectives stated in the offer document and take investment decisions solely in the interest of unit holders.
6. InvIT, parties to the InvIT and any third party appointed by the investment manager shall not use any unethical means to sell, market or induce any person to buy units of the InvIT and where a third party appointed by the investment manager fails to comply with this condition, the investment manager shall be held liable for the same.
7. InvIT and parties to the InvIT shall maintain high standards of integrity and fairness in all their dealings and in the conduct of their business,
8. InvIT and parties to the InvIT shall render at all times high standards of service, exercise due diligence, ensure proper care and exercise independent professional judgment.

9. InvIT and parties to the InvIT shall not make any exaggerated statement, whether oral or written, either about their qualifications or capabilities or experience.

UK SINHA

CHAIRMAN

SECURITIES AND EXCHANGE BOARD OF INDIA